

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Application No. 439 of 2013 (SZ) (THC)**

**(W.P. (C) No. 3637 of 2012, High Court of Kerala, Ernakulam)**

Applicant(s)	Respondent(s)
1) Chandran Pillai, Kulathin Tintackizhakkathil, Kureepuzha, Kavabadu Post, Kollam and	1. The Union of India, rep by its Secretary, Ministry of Environment and Forests, New Delhi
2) S. Ravikumar, Palakkattukizhakkathil Veedu, Kureepuzha, Kavanadu Post, Kollam – 691 003	2) The State of Kerala, rep by the Secretary, Local Self Government Department, Government of Kerala, Thiruvananthapuram – 695 001
	3) The Environmental Engineer, Pollution Control Board, District Office, Kadappakada, Kollam – 691 013
	4) The Corporation of Kollam, rep by its Secretary, Kollam – 691 001
	5) The District Collector, Kollam – 691 013
Legal Practitioners for Applicant(s)	Legal practitioners for respondent(s)
M/s. Anister Hakeem P. Thirunavukarasu and Sindhu Suresh	Smt. Me. Sarashwathy for R-1 Smt. Suvitha A.S., for R-2 and R-5 Shri. M. Ajay and Rema Smrithi for R-3 M/s. D. Kamatchi & R. Kamaladevi for R-4

**Application No. 456 of 2013 (SZ) (THC)**

**(W.P. No.1367 of 2011 of the High Court of Kerala, Ernakulam)**

Applicant	Respondents:
Manushyavakasha Paristhithi Samrakshana Samithy, Kavanadu Post,	VS. The Union of India, Ministry of Environment and Forests rep by Secretary and others Kollam rep by its Secretary and 6 others
Legal Practitioners for the Applicant:	Legal practitioners for respondents
M/s. S. Kumaresan and R. Elanchezian	Smt. R. Sumathy for R-1

Smt. Suvitha A.S. for R-2 and R-5  
Mrs.Rema Smrithi for R-3  
M/s. D. Kamatchi and R. Kaladevi for R-4

Note of the Registry	Orders of the Tribunal
Item No.3 & 4	<p data-bbox="407 451 716 491">Date: 26<sup>th</sup> July, 2017</p> <p data-bbox="407 526 1385 1225">The learned counsel appearing for the Kerala State Pollution Control Board (Board) submits that pursuant to the orders dated 6.3.2017 and 28.3.2017, the officials of the Board and the Kollam Municipal Corporation inspected the site and the site was just like forest and it was not possible to complete the measurement. The learned counsel also submitted that though the direction was to have a joint inspection in the presence of the representatives of the applicants, none of them turned up. The learned counsel also stated that unless the Corporation clears the site, the measurements could not be completed.</p> <p data-bbox="407 1266 1385 1521">The learned counsel appearing for the applicant disputes the fact and submits that the applicants were not informed about the date of inspection and they will cooperate with the execution of work and will not cause any obstruction to the work.</p> <p data-bbox="407 1561 1385 1817">In view of the submissions, the Board and the Kollam Municipal Corporation are directed to depute the Senior Officials to inspect the site and execute the order dated 6.3.2017, as clarified by order dated 28.3.2017. To avoid any controversy, the Board shall send</p>

notice to the applicants or their counsel, intimating the date and time of inspection, in advance. It is made clear that if the applicants or their representatives fail to appear, inspection shall be carried out and report shall be filed and if necessary, adequate police protection shall be provided, as directed by the previous orders. The Corporation of Kollam shall clear the site for proper measurement before the date fixed for inspection.

List the matter on 30.8.2017.

....., JM  
(Justice M.S.Nambiar)

.....EM  
(Shri P.S. Rao)

